

(c) the steps taken/proposed to be taken to provide employment to them and to rehabilitate them?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (c). The information is being collected and will be laid on the Table of the House.

[Translation]

Accidents in Industries in Khurja in U.P.

4209. SHRI ASHOK PRADHAN : Will the Minister of LABOUR be pleased to state :

(a) the number of accidents occurred in industrial establishments in Uttar Pradesh particularly in Khurja Parliamentary constituency during the last three years;

(b) whether the Government have given directions to provide sufficient security to these industrial establishments and to prevent occurrence of such accidents in future;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (d). Information is being collected and will be laid on the Table of the House.

[English]

Non-Implementation of Labour Laws

4210. DR. BALIRAM : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the labour officers of Noida, Gaziabad, Sahibabad etc. areas of Uttar Pradesh are not taking any action against the factory owners for non-compliance of Labour Laws; and

(b) the action being taken/proposed to be taken by the Government against the guilty officers?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Passenger Amenities at Railway Stations of Uttar Pradesh

4211. DR. BALIRAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that adequate civic amenities like drinking water, toilet, bathroom, catering, waiting and retiring rooms are not available at Azamgarh and Jaunpur city railway stations in Uttar Pradesh; and

(b) if so, the time by which the said facilities are likely to be provided at these railway stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Amenities at stations are provided in accordance with norms based on the volume of passenger traffic handled; these, therefore, cannot be uniform at all stations. Drinking water, toilet, bath room, vending staff, waiting hall have been provided at Azamgarh and Jaunpur City stations. Provision of retiring rooms at these stations are not justified at present. Augmentation of the facilities will be considered when so warranted by growth in traffic.

12.00 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review by the Govt. of the working of Air India Limited, New Delhi for 1994-95 alongwith statement showing reasons for delay in laying these papers etc.

[English]

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : Sir, I beg to lay on the Table :

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Statement regarding Review by the Government of the working of the Air India Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Air India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1165/96]

Annual Report and Review by the Govt. of the working of Hindustan Vegetable Oils Corporation Ltd., New Delhi for 1995-96 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Translation]

THE MINISTER OF FOOD AND THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : Mr. Speaker, Sir, I beg to lay on the Table a copy each